

AS PASSED BY THE RAJYA SABHA
ON THE 13TH MARCH, 2008

Bill No. XV-C of 2008

THE FOOD SAFETY AND STANDARDS (AMENDMENT) BILL, 2008

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BILL

to amend the Food Safety and Standards Act, 2006.

BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Food Safety and Standards (Amendment) Act, 2008.

Short title and
commence-
ment.

(2) It shall be deemed to have come into force on the 7th day of February, 2008.

34 of 2006.

5 2. In the Food Safety and Standards Act, 2006 (hereinafter referred to as the principal Act), in section 3, in sub-section (1), for clause (ze), the following clause shall be substituted, namely:—

Amendment
of section 3.

‘(ze) “Member” includes a part-time Member and the Chairperson of the Food Authority;’.

10 3. In section 5 of the principal Act, for sub-sections (4) and (5), the following sub-sections shall be substituted, namely:—

Amendment
of section 5.

“(4) The Chairperson and the Members including part-time Members other than the *ex officio* Members of the Food Authority may be appointed by the Central Government on the recommendations of the Selection Committee.

(5) The Chairperson of the Food Authority shall not hold any other office.”.

Amendment
of section 7.

4. In section 7 of the principal Act, in sub-section (1), for the proviso, the following proviso shall be substituted, namely:—

“Provided that the Chairperson shall not hold office as such after he has attained the age of sixty-five years.”.

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Repeal and
saving.

5. (1) The Food Safety and Standards (Amendment) Ordinance, 2008 is hereby repealed.

Ord. 6 of
2008.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

RAJYA SABHA

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BILL

to amend the Food Safety and Standards Act, 2006.

(As passed by the Rajya Sabha)